

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A.62/4436/2020 (SWP.No.1590/2012)

This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Ishrat Ara, Aged 38 years, D/o Asim-ud-din, W/o Nazim-Din-Shah. R/o Khanpora, Baramulla.

.....Applicant
(Advocate:- Mr. M.M. Dar)

Versus

1. State of J&K through Commissioner/Secretary to Govt., Education Department, Civil Secretariat, Srinagar.
2. Director, School Education, Kashmir Srinagar.
3. Chief Education Officer, Baramulla, Kashmir.
4. Zonal Education Officer, Baramulla, Kashmir

.....Respondents
(Advocate:- Mr. Rajesh Thappa, 1st Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The applicant was appointed as ReT Teacher in the P S Peerniya Zone Boniyar of Jammu & Kashmir. She was transferred to High School, Baramullah on medical grounds. Through an order dated 26.07.2012, she was repatriated to her parent zone. Challenging the same, the applicant filed SWP No. 1590 of 2012 before the Hon'ble High Court of Jammu and Kashmir. An order of status quo was passed by the Hon'ble High Court on 01.08.2012.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as T.A. No. 62/4436/2020.

3. Today, it is brought to our notice by Mr. Rajesh Thappa, Id. Deputy Advocate General, that the applicant has been transferred on medical grounds to Srinagar through an order dated 16.03.2018.

4. With that, the grievance of the applicant stood redressed. The T.A. is dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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